

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Petition No. 253/GT/2020

Dated: 2.11.2020

To

Shri E. Prabhakara Rao,
Additional General Manager (Commercial),
NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110 003

Sir,

Subject: Petition for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the Respondents on or before **17.11.2020**:

- i) The opening and closing gross block values as per summary of gross block reconciliation statement for the period 2016-19 varies with the corresponding values as per audited financial statements of respective financial years. The reason for the said variation shall be clarified /reconciled;
- ii) Documentary evidence in respect of interest rates used for calculation of Weighted Average Rate of Interest (WAROI) in respect of SBI and HDFC Loans (for the 2014-19 tariff period);
- iii) Auditor certified statement in respect of claim under the head 'Impact of Goods and Services Tax' along with detailed calculations;
- iv) Detailed reason for adding 'capital spares capitalized out of inventory' amounting to ₹ 131.10 lakh to arrive at the Gross Block as per IGAAP as on 1.4.2016, at Form-9C;
- v) Information contained in Form-9C, Form-9CA, Annexure-A and Liability Flow Statement, duly certified by the Auditor;
- vi) The additional capital expenditure (on accrual basis) as indicated in Form-9E for 2018-19 varies with additional capital expenditure mentioned in Form-9C. The reason for such variation shall be clarified /reconciled;
- vii) The opening and closing gross block values for the period 2016-19 as per Form-9C is at variance with that as per Form-9E. The reason for the said variation shall be clarified /reconciled.

2. The Respondents, who shall file their replies by **1.12.2020**, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before **8.12.2020**. The due date for filing the additional information and reply/rejoinder should be strictly complied with and no extension of time shall be granted for any reason.

Yours sincerely

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Copy to:
All Respondents